

(b) the number and names of sanctioned projects for Government and non-Government sectors of power projects pertaining to Delhi are under consideration of the Government and the cost-escalation in each project;

(c) the names of the places identified for the establishment of Hydro-Power projects in Delhi;

(d) the estimated cost thereof and the likely profit as a result thereof; and

(e) the measures proposed to be taken to overcome the Power crisis in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) The requirement and availability of power in Delhi for the years 1994-95, 1995-96 and 1996-97 (April to June, 1996) was as follows :

	Requirement (MU)	Availability (MU)
1994-95	12205	12076
1995-96	13280	13145
1996-97 (April to June, 96)	3585	3508

(b) No generation project has been finally sanctioned, though expressions of interest have been received for two private power projects (i) Bawana Gas Combined Cycle Power Project (400/450 MW) and the (ii) New Delhi Thermal Power Project (300 MW).

(c) There is no proposal for setting up a hydro power project in Delhi.

(d) Does not arise.

(e) To improve the power supply position in Delhi, DESU has been advised to maximise power generation at its stations, strengthen its T and D System, check pilferage, reduce T and D losses, have better demand/loan management and observe and enforce energy conservation measures. Additional allocation of power from Central Power Generating stations has also been made to Delhi for meeting its increased load demand in the summer months.

[English]

Compact CPWD Enquiry Office

2351. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal under consideration of the Government for construction of a compact CPWD Enquiry Office building in North Avenue, New Delhi so that the Executive Engineers, Assistant Engineers, Junior Engineers and other responsible persons of Civil, Furniture and Electrical wings can be contacted under one roof by the Members of Parliament residing in North Avenue and adjoining areas;

(b) if so, the details thereof;

(c) when a decision in this regard is likely to be taken; and

(d) if the reply to part (a) of the question is in the negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) to (d). The CPWD are formulating a proposal for a compact CPWD Enquiry Office and quarters for essential maintenance staff at North Avenue. The proposal has not yet been submitted for consideration of the Government.

The existing guidelines covering Lutyen's Bungalow Zone within which North Avenue falls, do not permit any new construction in the Zone. Relaxation of the guidelines would be required if the proposal, on which the CPWD is working, is to be sanctioned. It is not possible to indicate, at this stage, the time within which a decision would be taken.

Modern Food Industry Limited

2352. SHRI K. PRADHANI : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether an inquiry had been conducted by C.B.I. in respect of Modern Food Industry Limited;

(b) if so, the details thereof together with the amount involved therein;

(c) whether any action has been taken on the said report; and

(d) if so, the names of officials involved in the racket?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (d). The C.B.I. had registered a case and, after investigation, had recommended initiation of departmental proceedings against an officer of Modern Food Industries (India) Limited for allegedly taking a bribe of Rs. 5,000. The charge levelled against the officer was established in the inquiry and consequently, he was dismissed from service by the competent authority.

[Translation]

Diesel Outlets

2353. SHRI VISHAMBHAR PRASAD NISHAD : Will the PRIME MINISTER be pleased to state :

(a) the total number of licences issued retail diesel outlets in Fatehpur district of Uttar Pradesh from 1st April, 1995 till date;

(b) the persons among general and Scheduled Castes Category to whom these licences have been issued, respectively;

(c) whether licences have been issued as per the quota fixed for Scheduled Castes;

(d) if not, the reasons therefor; and

(e) the time by which licences quota will be fulfilled?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c). Only one Letter of Intent has been issued by the oil company for opening of a retail outlet dealership in Fatehpur District of Uttar Pradesh from April, 1995 till date. This is under 'Open' category.

(d) to (e). Reservation quota for different sections of the society is maintained on State basis.

[English]

Waiving Rent Arrears

2354. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have waived rent arrears of some of the VIPs residing in Government Bungalows;

(b) if so, the reasons and justification thereof;

(c) the amount of rent arrears outstanding against VIPs in Delhi as on 1st June, 1996; and

(d) by when the outstanding arrears of amount would be recovered?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The relevant information for the last one year is given in the Statement enclosed.

(c) The amount of the rent arrears outstanding against VIPs as on 30th June, 1996 is Rs. 1.7 crores.

(d) Demand letters to the VIPs against whom the rent arrears are outstanding are issued from time to time. Recovery proceedings have been/are being initiated against the defaulters for recovery of dues under the PP Act.

STATEMENT

Cases of Rent waivers of VIPs residing in Government Bungalows

S. No.	Name and Accommodation No.	Reasons and justification for waiver of rent
1	2	3
1.	Sh. B.N. Pandey 1, Lodi Estate	Allotment of the Bungalow No. 1, Lodi Estate w.e.f. 24.12.94 has been regularised on payment of normal licence fee instead of damages charges, since

1	2	3
		Shri Pandey is a freedom fighter and does not own a house in Delhi.
2.	Sh. D.N. Dwivedi 1-B, Maulana Azad Road	Shri Dwivedi after demitting the office as Addl. Solicitor Genl. of India could not vacate the accommodation during the stipulated period due to his personal problems. He has been allowed to retain the accommodation beyond the stipulated period on the recommendations of former Prime Minister.
3.	Pt. Ravi Shankar 95, Lodi Estate	Pt. Ravi Shankar ceased to be MP (RS) on 11.5.92. He was required to vacate the accommodation by 11.6.92. He requested for retention of the accommodation in his capacity as an eminent artist. Competent Authority allowed to retain the accommodation w.e.f. 11.6.92 to 6.10.95 on payment of normal licence fee instead of damages charges.
4.	Dr. (Mrs.) R.K. Vajpayee, DI/17, Bharti Nagar	Accommodation has been regularised for her life time in her capacity as a freedom fighter.

Overseas Economic Cooperation Fund

2355. DR. LAXMINARAYAN PANDEY : Will the PRIME MINISTER be pleased to state :

(a) whether the Overseas Economic Cooperation Fund (OECF) has recently advanced a loan to the Government of India for system improvement projects and small hydro-power systems in various States;

(b) if so, details thereof, State-wise;

(c) the terms and conditions thereof;

(d) whether the Government of India and the Rural Electrification Corporation have charged enhanced rate of interest from the beneficiary States/agencies in relation to the OECF interest; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) and (c). Do not arise.